

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 261 OF 2018 &  
IA NOs. 1214, 1215, 1298, 1299 & 1204 OF 2018**

**Dated: 20<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**PTC India Ltd.**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Parag P. Tripathi, Sr. Adv.  
Mr. Ravi Kishore  
Mr. A. Pandey

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2  
  
Mr. Hemant Singh  
Mr. Tushar Srivastava for R-3

**ORDER**

Issue notice to the Respondents returnable on 08.10.2018.  
Ms. Suparna Srivastava takes notice on behalf of Respondent No.2 and  
Mr. Hemant Singh takes notice on behalf of Respondent No.3 and they  
seek a week's time to file reply to the revised IA and to the main appeal.  
Dasti in addition is permitted.

List the matter on **08.10.2018**. In the meantime, learned counsel  
for the respondents may file reply to the revised IA and to the main

appeal on or before 28.09.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 05.10.2018 with advance copy to the other side. Interim order to continue till the next date of hearing.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*ts/mk*